

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **27.06.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : L & T Finance Ltd  
Vs  
C T Ramanathan Infrastructure Pvt Ltd

**MAIN PETITION NUMBER** : TCP/233/IB/2017

**(IA/MA) APPLICATION NUMBERS**

MA/26/2020; IA/263/2020; IA/1206/2020 IN MA/26/2020

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**ORDER**

Present: Mr. Umasuthan, Ld. Counsel for Bank of Baroda.  
Mr. Sathish Kumar, Ld. Counsel for Liquidator.  
Mr. Badrinarayanan, Ld. Counsel for Axis Bank.  
Mr. N.P.Vijaykumar, Ld. Counsel for Reliance ARC.

Affidavit(s) filed by Reliance ARC, Axis Bank and Bank of Baroda.

Ld. Counsel for the Liquidator submits that the liquidation timeline is 09.09.2024.

Ld. Counsel for the Liquidator is directed to collect the copy of affidavit(s) from the Tribunal.

Based on the facts in the affidavit, the Financial Creditors are directed to submit their revised claims before the Liquidator within a week from today. The Liquidator is directed to prepare an updated stakeholders list based on the claims of the Financial Creditors and inform all the members.

List the applications for hearing on **23.07.2024**.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]  
MEMBER (JUDICIAL)**